

G.S.R. 1486 dated the 31st October, 1962. [Placed in Library, See No. LT-2938/64].

COMPANIES (AMENDMENT) ORDINANCE AND INDIAN TELEGRAPH (AMENDMENT) RULES

The Minister of Communications and Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to lay on the Table:

(i) a copy of the Companies (Amendment) Ordinance, 1964 (No. 2 of 1964) promulgated by the President on the 5th July, 1964, under provisions of article 123-(2) (a) of the Constitution. [Placed in Library, See No. LT-2959/64].

(ii) a copy each of the following Notifications under sub-section (5) of section 7 of the Indian Telegraph Act, 1885:—

(a) The Indian Telegraph (Third Amendment) Rules, 1964 published in Notification No. G.S.R. 861, dated the 13th June, 1964.

(b) The Indian Telegraph (Fourth Amendment) Rules, 1964 published in Notification No. G.S.R. 977 dated the 11th July, 1964.

[Placed in Library, See No. LT-2960/64].

NOTIFICATIONS UNDER REQUISITIONING AND ACQUISITION OF IMMOVABLE PROPERTY ACT AND PUBLIC PREMISES (EVICTION OF UNAUTHORISED OCCUPANTS) AMENDMENT RULES

The Minister of Works and Housing (Shri Mehr Chand Khanna): Sir, I beg to lay on the Table a copy each of the following Notifications:—

(1) S.O. 2540 dated the 25th July, 1964, under sub-section (2) of section 17 of the Requisitioning and Acquisition of Immovable Property Act, 1952. [Placed in Library, See No. LT-2961/64].

(2) The Public Premises (Eviction of Unauthorised Occupants) Amendment Rules, 1964 published in Notification No. G.S.R. 978 dated the 11th July, 1964, under sub-section (3) of section 13 of the Public Premises (Eviction of Unauthorised Occupants) Act, 1958. [Placed in Library, See No. LT-2962/64].

RUBBER (SECOND AMENDMENT) RULES; REPORT OF INDIAN DELEGATION TO U.N. CONFERENCE ON TRADE AND DEVELOPMENT; AND ANNUAL REPORT OF EXPORT CREDIT AND GUARANTEE CORPORATION LTD., BOMBAY

The Minister of Commerce (Shri Manubhai Shah): Sir, I beg to lay on the Table a copy each of the following papers:—

(i) The Rubber (Second Amendment) Rules, 1964 published in Notification No. G.S.R. 877 dated the 20th June, 1964, under sub-section (3) of section 25 of the Rubber Act, 1947. [Placed in Library, See No. LT-2963/64].

(ii) Report of the Indian Delegation of the United Nations Conference on Trade and Development held at Geneva from the 21st March to 16th June, 1964. [Placed in Library, See No. LT-2964/64].

(iii) (a) Annual Report of the Export Credit and Guarantee Corporation Limited, Bombay, for the year 1963, under sub-section (1) of section 619A of the Companies Act, 1956.

(b) Review by Government on the working of the above Corporation.

[Placed in Library, See No. LT-2965/64].

NOTIFICATIONS UNDER ALL INDIA SERVICES ACT, 1951

The Minister of State in the Ministry of Home Affairs (Shri Nathi): Sir, I beg (1) to re-lay on the Table,

under sub-section (2) of section 3 of the All-India Services Act, 1951:—

(1) (i) Following Notifications making certain further amendments to the All India Services (Death-cum-Retirement Benefits) Rules, 1958:—

(a) G.S.R. No. 898, dated the 1st June, 1963. [Placed in Library, See No. LT-2759/64].

(b) G.S.R. No. 526, dated the 4th April, 1964. [Placed in Library, See No. LT-2809/64].

(ii) Following Notifications making certain further amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954:—

(a) G.S.R. No. 816, dated the 18th May, 1964. [Placed in Library, See No. LT-2828/64].

(b) G.S.R. No. 525, dated the 4th June, 1964. [Placed in Library, See No. LT-2886/64].

(iii) Following Notifications making certain further amendments to Schedule III to the Indian Police Service (Pay) Rules, 1954:—

(a) G.S.R. No. 1821, dated the 30th November, 1963.

(b) G.S.R. No. 484, dated the 28th March, 1964.

(c) G.S.R. No. 485, dated the 28th March, 1964.

(d) G.S.R. No. 486, dated the 28th March, 1964.

[Placed in Library, See No. LT-2885/64].

(2) to lay on the Table—

(i) A copy each of the following Notifications under sub-section (3) of section 44 of the Arms Act, 1959:—

(a) The Arms (Fifth Amendment) Rules, 1964, published

in Notification No. G.S.R. 755 dated the 23rd May, 1964.

(b) The Arms (Sixth Amendment) Rules, 1964, published in Notification No. G.S.R. 788 dated the 30th May, 1964.

[Placed in Library, See No. LT-2966/64].

(ii) a copy each of the following Notifications under sub-section (2) of section 11 of the Salaries and Allowances of Ministers Act, 1952:—

(a) The Ministers' (Allowances, Medical Treatment and other Privileges) Amendment Rules, 1964, published in Notification No. G.S.R. 39, dated the 2nd January, 1964.

(b) The Ministers' (Allowances, Medical Treatment and other Privileges) Second Amendment Rules, 1964 published in Notification No. G.S.R. 847, dated the 1st June, 1964.

[Placed in Library, See No. LT-2967/64].

(iii) a copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951 making certain further amendments to Schedule III to the Indian Police Services (Pay) Rules, 1954:—

(a) G.S.R. No. 790, dated the 30th May, 1964.

(b) G.S.R. No. 829, dated the 6th June, 1964.

[Placed in Library, See No. LT-2968/64].

(iv) a copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951:—

(a) The All India Services (Provident Fund) Amendment Rules, 1964, published in Notification No. G.S.R. 43, dated the 11th January, 1964.

(b) The Indian Civil Service Provident Fund (Amendment)

- Rules, 1964, published in Notification No. G.S.R. 44, dated the 11th January, 1964.
- (c) The Indian Civil Service (Non-European Members) Provident Fund Amendment Rules, 1964, published in Notification No. G.S.R. 45, dated the 11th January, 1964.
- (d) The Secretary of State's Services (General Provident Fund) Amendment Rules, 1964, published in Notification No. G.S.R. 46, dated the 11th January, 1964.
- (e) G.S.R. No. 828, dated the 6th June, 1964, making certain amendment to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.
- (f) The All India Services (Provident Fund) Second Amendment Rules, 1964, published in Notification No. G.S.R. 1067, dated the 1st August, 1964.
- (g) The Indian Civil Service Provident Fund Second Amendment Rules, 1964, published in Notification No. G.S.R. 1068, dated the 1st August, 1964.
- (h) The Indian Civil Service (Non-European Members) Provident Fund Second Amendment Rules, 1964, published in Notification No. G.S.R. 1069, dated the 1st August, 1964.
- (i) The Secretary of State's Services (General Provident Fund) Second Amendment Rules, 1964, published in Notification No. G.S.R. 1070, dated the 1st August, 1964.
- (j) The Indian Administrative Service (Probation) Amendment Rules, 1964, published in Notification No. G.S.R. 1163, dated the 22nd August, 1964.

- (k) The Indian Police Service (Probation) Amendment Rules, 1964, published in Notification No. G.S.R. 1164, dated the 22nd August, 1964.

[Placed in Library, See No. LT-2968/64].

STATEMENT RE. FLOOD SITUATION IN THE COUNTRY

The Minister of Irrigation and Power (Dr. K. L. Rao): Sir, I beg to lay on the Table of the House a statement on the flood situation in the country. [Placed in Library, See No. LT-2969/64].

Mr. Speaker: Copies of this would be supplied to hon. Members.

NOTIFICATIONS UNDER: BANKING COMPANIES ACT; MYSORE GOVT. SAVINGS BANKS (NOMINATION) RULES; EMERGENCY RISKS (FACTORIES) AND (GOODS) SCHEMES; DEFENCE OF INDIA (NINTH AMENDMENT) RULES; AND THE INSURANCE ACT, 1938.

Shri Bali Ram Bhagat: Sir, I beg to lay on the Table:—

- (1) a copy each of the following Notifications under sub-section (ii) of section 45 of the Banking Companies Act, 1959:—
 - (i) S.O. No. 923, dated the 21st March, 1964, containing Corrigendum to Notification No. S.O. 425, dated the 30th January, 1964.
 - (ii) Scheme for the amalgamation of the Salem Sri Kannikaparameswari Bank Limited with the Karur Vysya Bank Limited published in Notification No. S.O. 1888, dated the 27th May, 1964.

[Placed in Library. See No. LT-2970/64].